

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:903
ANSWERED ON:12.11.2010
LOANS TO FARMERS
Mahato Shri Narahari

Will the Minister of FINANCE be pleased to state:

- (a) the details of the loans recoverable from the farmers who hold five acres or more agricultural land in the country;
- (b) whether the Government has any scheme under consideration for granting certain exemptions on recovery of such unrecovered loans;
- (c) if so, the details thereof alongwith the number of farmers likely to be benefitted from such scheme; and
- (d) the steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a): As reported by Reserve Bank of India (RBI), the details of loans recoverable from the farmers holding 5 acres or more agricultural land in the country (All India) as on the last Friday of June 2008 is as following: (Amount in Rs. Thousands) Above 5 acres loans and advances

Disbursed during the period July 2007 to June 2008 Outstanding as on June 2008

No. of A/cs	Amounts	No. of A/cs	Amount
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3562500	313618956	6246602	382367283
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(b) to (d):The Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS) 2008 was formulated by Government of India. As per the Scheme, those direct agricultural loans extended to 'marginal and small farmers' (cultivating upto 2 hectares or 5 acres of land) and 'other farmers' (cultivating more than 2 hectares or 5 acres of land) by Scheduled Commercial Banks, Regional Rural Banks, Cooperative Credit Institutions (including Urban Cooperative Banks) and Local Area Banks and which fulfill all the three conditions, i.e., (a) disbursed between March 31, 1997 and March 31, 2007 (b) overdue on December 31, 2007, and (c) remaining unpaid until February 29, 2008 will be eligible for debt waiver/debt relief under the Scheme. In the case of a small or marginal farmers, the entire 'eligible amount' was waived. In the case of 'other farmers', there was one time settlement (OTS) Scheme under which the farmer were to be given a rebate of 25 per cent of the 'eligible amount' subject to the condition that the farmer pays the balance of 75 per cent of the 'eligible amount'.The Debt Waiver portion of the Scheme closed on 30.6.2008 and the Debt relief portion of the Scheme closed on 30.6.2010.